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ALL INDIA FARMER ASSOCIATION

Office: H.No. 1-24/1, Nanakramguda Village, Hyderabad, Telangana

JPRC COURT OF INDI Date: 14.10.2019
 R & I SECTION
 Received on 11.5.2019

To,
 Hon'ble Chief Justice of India,
 Supreme Court of India,
 New Delhi-110001

Subject: Request that matter related to the Section 24 of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 may not be heard by the Five Judge Bench headed by the Justice Arun Mishra.


Lordship,

Hon'ble Justice Arun Mishra while hearing the C.A No.20982 of 2017 titled as *Indore Development Authority v. Shailendra (Dead) through LRs. & Others* doubted the correctness of the decision of *Pune Municipal Corporation & Anr. Vs. Harakchand Misirimal Solanki [2014 (3) SCC 183]*

Then Justice Arun Mishra vide order dated 07.12.2017 referred the matter before the Three Judge Bench, thereafter three judges bench constituted by the Chief Justice, headed by Justice Arun Mishra, who vide order dated 08.02.2018 overruled the *Pune Municipal Corporation & Anr. Vs. Harakchand Misirimal Solanki [2014 (3) SCC 183]*.

At the same time, one matter i.e. *State of Haryana and other Versus G.D.Goenka Tourism Corporation Limited 2018 (3) SCC 585*, related to Section 24(2) of the Act, was also listed before the another three Judge bench headed by the Justice Madan B. Lokur, in which it was submitted that when a Bench of 3 learned Judges does not agree with the decision rendered by the another 3 Learned Judges (Overruled by Justice Arun Mishra of Pune Municipal Order). Then Justice Madan B. Lokur refers the matter to the Five Judge Bench and also requested to the Concerned Bench as well as all High

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Courts that do not deal with the matter related to the Section 24 of the Act.

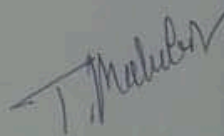
Thereafter, Chief Justice Deepak Mishra constituted the five judge bench, in which name of the Justice Arun Mishra was not included, however matter was partly heard and matter listed for further hearing.

Now, applicant comes to know that newly constituted bench headed by Justice Arun Mishra is going to heard the matter related to the Section 24 of the Act. Applicant most respectfully prays that Justice Arun Mishra's Judgment doubted by the Justice Madan B. Lokur and thereafter matters referred to the five judges. Therefore, Justice Arun Mishra cannot heard the matter, **on this principle that justice not only be done, but it's seen also.**

PRAYER

Therefore, we farmer association requested to your Lordship that matter related to the Section 24 of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 may not be heard by the Five Judge Bench headed by the Justice Arun Mishra, because Justice Arun Mishra Judgment himself doubted by the Justice Madan B. Lokur.

Prayed accordingly for that applicant forever grateful to your Lordship.



(T. Mahaveer)
President,

All India Farmer Association

COPY :

1. Hon'ble President,
President House, New Delhi.
2. President,
Supreme Court Bar Association,
Supreme Court, New Delhi